

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
LOK SABHA
UNSTARRED QUESTION No. 2597
TO BE ANSWERED ON 15TH DECEMBER, 2015

SLAUGHTER HOUSES

2597. SHRI HARIOM SINGH RATHORE
SHRI OM BIRLA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the number of registered/licensed slaughter houses in the country, State/UT-wise;
- (b) whether any irregularities have been found during the inspection of these slaughter houses, if so, the action taken by the Government thereon along with the details thereof; and
- (c) the steps taken by the Government against unregistered slaughter houses in various States and Union Territories?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
(Dr. SANJEEV KUMAR BALYAN)

- (a) The number of slaughter houses for which license/ registration have been issued under the Food Safety and Standards Act, 2006 (FSS Act, 2006) is annexed. However, as regards export of meat, Agricultural & Processed Food Products Export Development Authority (APEDA) under the Ministry of Commerce & Industry has registered 64 nos. of abattoirs-cum-meat processing plants / stand alone abattoirs.
- (b) & (c) As per Entry 18 of Twelfth Schedule (Article 243W) of the Constitution of India, regulation of slaughter houses and tanneries is in Powers, Authorities and responsibilities of Municipalities of the States. However, as regards export of meat, Agricultural & Processed Food Products Export Development Authority (APEDA) under the Ministry of Commerce & Industry has constituted a Plant Registration Committee comprising of members from concerned Central and State Government Ministries/Departments for carrying out physical inspection of the plant for registration with APEDA. In case of major non conformities observed by the Committee constituted by APEDA, re-verification of compliance is done by atleast a two member committee.

ANNEXURE

Number of License/Registration Issued to Slaughter Houses under FSS Act, 2006

S. No.	States/UTs	Central Licenses	State Licenses	Registration
1.	Andhra Pradesh	3	7	2
2.	Andaman & Nicobar Islands	N.A.	N.A.	N.A.
3.	Arunachal Pradesh	N.A.	N.A.	N.A.
4.	Assam	1	0	5
5.	Bihar	1	0	0
6.	Chandigarh	N.A.	N.A.	N.A.
7.	Chhattisgarh	N.A.	N.A.	N.A.
8.	Delhi	2	2	10
9.	Dadra & N.H.	N.A.	N.A.	N.A.
10.	Daman & Diu	N.A.	N.A.	N.A.
11.	Goa	1	2	4
12.	Gujarat	0	0	8
13.	Haryana	4	1	14
14.	Himachal Pradesh	2	0	80
15.	Jammu & Kashmir	N.A.	N.A.	N.A.
16.	Jharkhand	N.A.	N.A.	N.A.
17.	Karnataka	4	59	42
18.	Kerala	6	9	38
19.	Lakshadweep	0	0	3
20.	Madhya Pradesh	0	2	500
21.	Maharashtra	14	75	153
22.	Manipur	N.A.	N.A.	N.A.
23.	Meghalaya	0	0	1
24.	Mizoram	N.A.	N.A.	N.A.
25.	Nagaland	N.A.	N.A.	N.A.
26.	Odisha	N.A.	N.A.	N.A.
27.	Puducherry	0	1	0
28.	Punjab	11	23	145
29.	Rajasthan	0	2	100
30.	Sikkim	N.A.	N.A.	N.A.
31.	Tamil Nadu	6	119	869
32.	Telangana	6	14	1
33.	Tripura	N.A.	N.A.	N.A.
34.	Uttar Pradesh	35	25	69
35.	Uttarakhand	0	3	34
36.	West Bengal	8	0	0
	Total	104	344	2078

Source: Food Licensing and Registration System (FLRS)

N.A. = Not Available